



RIGHT TO INFORMATION

ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 3] AMARAVATI, SATURDAY, 6th JULY, 2019.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following is the authoritative text in English Language of the promulgated by the Governor on the 6th July, 2019 is being published under Article 348(3) of the Constitution of India for general information :-

ANDHRA PRADESH ORDINANCE No. 3 OF 2019

Promulgated by the Governor in the Seventieth year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH PAYMENT OF SALARIES AND PENSION AND REMOVAL OF DISQUALIFICATIONS ACT, 1953.

Whereas, the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance :-

1. (1) The Ordinance may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2019.

Short title and commencement.

(2) It shall come into force at once.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 116, the following new entry shall be added, namely,-

Amendment of Schedule.
Act No. 2 of 1954.

“117, The office of the Special Representative of the Andhra Pradesh Government at Andhra Pradesh Bhavan in New Delhi”.

E.S.L. NARASIMHAN,
Governor of Andhra Pradesh.

SALADI VENKATESWARARAO,
*Secretary to Government (FAC),
Legal and Legislative Affairs and Justice,
Law Department.*

ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS, Etc.

The following is the authoritative text in English language of the Ordinance promulgated by the Governor on the 6th July 2019, as being published under Article 213(3) of the Constitution of India for general information:-

ANDHRA PRADESH ORDINANCE NO. 3 OF 2019

Enacted by the Governor in the 27th year of the Republic of India

AN ORDINANCE FURTHER TO AMEND THE ANDHRA PRADESH
PAYMENT OF SALARIES AND PENSION AND REMOVAL OF
DISQUALIFICATIONS ACT, 1953.

Whereas the Legislature of the State is not now in session and the Governor of Andhra Pradesh is satisfied that circumstances exist which render it necessary for him to take immediate action

Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. The Ordinance may be called the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications (Amendment) Ordinance, 2019.

(2) It shall come into force in once.

2. In the Andhra Pradesh Payment of Salaries and Pension and Removal of Disqualifications Act, 1953, in the Schedule, after entry 11, the following new entry shall be added, namely:-

Short title and commencement.
A statement of the Ordinance shall be published in the Gazette of India.